

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.201
IB-1806 (ND)/2019

IN THE MATTER OF:

Mr. Ashok Seth

.....PETITIONER

Vs.

M/s. Gold Wine Pvt. Ltd.

...RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 24.09.2019

CORAM:

JUSTICE (RETD.) SHRI RAJESH DAYAL KHARE,
HON'BLE MEMBER (JUDICIAL)

Ms. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

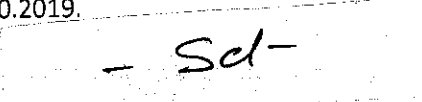
: Mr. Shohit Chaudhary, Mr. Pankaj Agarwal,
Ms. Appabrita Saha, Mr. Vaibhav Agarwal, Advocates
Petitioner in person

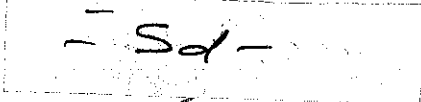
For the Respondent/Corporate Debtor

: Mr. S.M. Sundaram, Advocate

ORDER

Learned counsel for the petitioner (Operational Creditor) states that although time was granted to the learned counsel for the respondent to file the reply but no reply has been served to him. Learned counsel Sh. S.M. Sundaram states that the filing of the reply by e. filing was done on 23.09.2019. A hard copy of the same has been served to Ld. Counsel for the petitioner Mr. Shohit Choudhary in the court and shall be filed before the registry during the course of the day. Ld. Counsel for respondent draws attention to page 24 of the petition and states that the said document served to him is not legible. A copy of the legible document be provided to him during the course of the day. As prayed two weeks time is granted to the Ld. Counsel for the petitioner to file rejoinder. Listed for arguments for 25.10.2019.


(Sumita Purkayastha)
MEMBER (TECHNICAL)


(Rajesh Dayal Khare)
MEMBER (JUDICIAL)